

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1622
(To be answered on the 29th July 2021)**

SECURITY IMPLICATIONS OF THE CIVIL USE OF DRONE

**1622. SHRI TALARI RANGAIAH
SHRI T.R.V.S. RAMESH
SHRI N. REDDEPPA
DR. BEESETTI VENKATA SATYAVATHI**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Ministry has identified any security implications of the civil use of drones which are less than 250 grams without any permit and if so, the details thereof; and**
- (b) whether the Ministry intends to review the Unmanned Aircraft System Rules, 2021 and if so, the details thereof?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) In order to counter the threat of drones in the country, necessary Standard Operating Procedure (SOP) has been issued on 10 May 2019 by Ministry of Home Affairs, which include measures to be taken by the Central and the State Governments, in consultation with security agencies.

Keeping in view the growth potential as well as security implications of drones (including nano drones that have an all-up weight equal to or less than 250 grams), the Unmanned Aircraft Systems (UAS) Rules, 2021 were published in the Gazette of India on 12 March 2021.

The rules are proposed to be reformed further. Accordingly, the draft Drone Rules, 2021 have been published in the Gazette of India on 15 July 2021 for public comments. The last date for submission of public comments is 05 August 2021.
